

16.30 hrs.

STATEMENT BY MINISTER

**Restructuring of Government set-up in
Delhi**

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, As the Hon'ble Members are aware, the Government of India had set up a Committee in December, 1987, to go into the issues connected with the administration of Union Territory of Delhi. The Committee submitted its report in December, 1989. The Government have decided to retain Delhi as a Union Territory with Legislative Assembly and a Council of Ministers and with appropriate powers and status broadly on the lines of the recommendations of the Committee. The Government is keen to implement the decision on the future Governmental set-up for Delhi. Towards this end, I propose to introduce and get passed, if possible, the necessary Constitution Amendment Bill and the legislation to bring in the new Governmental set-up for Delhi in Parliament during the current session. Every effort will be made to hold elections to the new legislative body in about 6 to 8 months after the enactment of necessary legislation and on the basis of fresh delimitation of constituencies.

[*Translation*]

SHRI MADANLAL KHURANA (South Delhi): The hon. Minister may announce the date. (*Interruptions*)

[*English*]

MR. CHAIRMAN: Mr. Khurana, after the Statement there is no question to be asked. Now, Mr. Reddaiah may continue.

(*Interruptions*)

SHRI LAL K. ADVANI (Gandhi Nagar): Sir, I rise on something else, not about the Statement.

I raised it in the morning and the Home Minister should apprise us as to when the discussion on Meghalaya has to be taken up in this House because the other day we were told that they would be awaiting a report from the Governor and therefore, discussions could not be held that day. I have seen the reports in the press quoting the Governor as having told some of the M.L.As. who met there that he has already sent a report, on 1st.

SHRI S.B. CHAVAN: Sir, we have received the report of the governor this morning. I have got the copy of the Governor's report this morning, but since the Prime Minister of Nepal is visiting India on an official visit and the Prime Minister is busy, I will have to put the report before the Council of Ministers and seek their instructions. Thereafter, we can bring it before this house. (*interruptions*)

SHRI A. CHARLES (Trivandrum): Sir, they are thinking that they are having some credit for it. But the credit should go to the Government because the Committee was appointed in 1987 by the Congress Government and the decision has also been taken by the Congress Government. (*interruptions*)

MR. CHAIRMAN: The convention of this House is, after any statement by the Minister, there is no discussion on it. Now, what is before us is discussion on the flood situation and cyclone.

Mr. Reddaish will continue now.

[*Translation*]

SHRI KALKADAS (Karol Bagh): I Would like to know from the hon. Minister as to which year's census would be the basis for elections. (*Interruptions*) Will the constitution also be amended? (*Interruptions*) The census figures are not available yet. Will there be any constitution amendment? (*Interruptions*)

MR. CHAIRMAN: Now the Home Minister has given a statement. We should thank him. When the Minister makes a statement, it is not discussed further.

(*Interruptions*)

SHRI KALKADAS: May I know whether constitution could be amendment on the basis of census of 1991. (*Interruptions*)

MR. CHAIRMAN: Be seated please.

(*Interruptions*)

MR. CHAIRMAN: You are not a new Member of this House. You are an experienced Member. There is a practice in the House that no discussion is held after the Ministers statement. It is not good to ask questions after giving thanks or congratulations.

(*Interruptions*)

SHRI KALKADAS: Many a time a statement has been followed by clarification. We can see the record of the proceedings of this House. (*Interruptions*)

SHRI SAJJAN KUMAR (Outer Delhi): The People of Delhi have continuously been demanding a Legislative Assembly for Delhi for the last so many years. The BJP had extended support to the Governments of Shri V.P. Singh and Shri Morarji bhai also. In spite of persistent demands, they failed to give Legislative Assembly to Delhi. I would congratulate the Central Government and the hon. Home Minister. (*Interruptions*)

MR. CHAIRMAN: Please take your seat.

(*Interruptions*)

SHRI SAJJAN KUMAR: The Government headed by Shri Rajiv Gandhi had formed a committee. (*Interruptions*)

What your Government could not do it in one and a half year we have done in six months. (*Interruptions*)

[*English*]

MR. CHAIRMAN: When I am standing, you should resume your seat. He has already in his statement said that he is going to

bring forward a Constitutional Amendment Bill. You have every scope to say anything about it at the appropriate time. Now, let us continue with the Discussion under rules 193.

(*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): Mr. Chairman, I would like to know from the hon. Member who is praising the Government on behalf of the Congress Party about the committee which was set up. When was it set up and by whom it was set up and whether this Government is accepting the recommendations of the committee set up by the V. P. Singh Government. (*Interruptions*)

You are completely mistaken. You have little understanding about the Committee which has been finalised and set up by the Janata Dal Government during Shri V. P. Singh regime. (*Interruptions*)

MR. CHAIRMAN: Now if you go on speaking, I will say that it will not go on record.

16.41 hrs.

DISCUSSION UNDER RULE 193

**Flood situation caused by recent cyclonic storm in Bay of Bengal—
CONTD.**

[*English*]

SHRI K. P. REDDAIAH YADAV: During the first cyclone, the Central Government has not paid anything except Rs. 84 crores and crores and unfortunately the second cyclone has devastated all the standing crops in Andhra Pradesh. By 18th November, nearly 20 per cent of the standing crops were cut and another 80 per cent of the standing crops are completely damaged or partially damaged. (*Interruptions*) Innumerable losses have been faced by the farmers of Andhra Pradesh.